

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1379 OF 2018 IN  
DFR No. 3677 of 2018**

**Dated: 22<sup>nd</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Matrix Green Energy Pvt. Ltd. ....Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Petitioner(s) : Mr. S. Venkatesh  
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Mr. Siddhant Kohli  
Mr. Mayank Kshirsagar for R-2

**ORDER**

**IA NO. 1379 of 2018 – (Appl. for Condonation of Delay)**

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the second Respondent.

The learned counsel appearing for the Respondent No.2 prays for another one week's time to file the reply in the instant IA in compliance of the order dtd. 14.11.2018.

Submission made by the learned counsel appearing for the Respondent No.2, as stated above, is placed on record.

Another one week's time is granted to the learned counsel appearing for the Respondent No.2 to comply of the order dtd. 14.11.2018 for filing the reply in the instant IA by 30.11.2018.

List this matter on **30.11.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
Pr/js

**(Justice N. K. Patil)**  
**Judicial Member**